

विधान सभा आरा. प्र. क. 7763 का परिशिष्ट. प्रपत्र - छूक

15

The Waqf Act, 1995

Sec. 14]

(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;

(e) one person from amongst Muslims, to be nominated by the State Government from amongst the officers of the State Government not below the rank of Joint Secretary to the State Government.]

¹[(1A) No Minister of the Central Government or, as the case may be, a State Government, shall be elected or nominated as a member of the Board:

Provided that in case of a Union territory, the Board shall consist of not less than five and not more than seven members to be appointed by the Central Government from categories specified under sub-clauses (i) to (iv) of clause (b) or clauses (c) to (e) in sub-section (1):

Provided further that at least two Members appointed on the Board shall be women:

Provided also that in every case where the system of mutawalli exists, there shall be one mutawalli as the member of the Board.]

(2) Election of the members specified in clause (b) of sub-section (1) shall be held in accordance with the system of proportional representation by means of a single transferable vote, in such manner as may be prescribed:

Provided that where the number of Muslim Members of Parliament, the State Legislature or the State Bar Council, as the case may be, is only one, such Muslim Member shall be declared to have been elected on the Board:

Provided further that where there are no Muslim Members in any or the categories mentioned in sub-clauses (i) to (iii) of clause (b) of sub-section (1), the ex-Muslim Members of Parliament, the State Legislature or ex-member of the State Bar Council, as the case may be, shall constitute the electoral college.

(3) Notwithstanding anything contained in this section, where the State Government is satisfied, for reasons to be recorded in writing, that it is not reasonably practicable to constitute an electoral college for any of the categories mentioned in sub-clauses (i) to (iii) of clause (b) of sub-section (1), the State Government may nominate such persons as the members of the Board as it deems fit.

(4) The number of elected members of the Board shall at all times, be more than the nominated members of the Board except as provided under sub-section (3).

2[***]

Contd. from previous page

"(c) one and not more than two members to be nominated by the State Government representing eminent Muslim organisations;

(d) one and not more than two members to be nominated by the State Government each from recognised scholars in Islamic Theology;

(e) an officer of the State Government not below the rank of Deputy Secretary."

1. Ins. by Act 27 of 2013, sec. 13(III) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).

2. Sub-section (2) omitted by Act 27 of 2013, sec. 13(III) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013). Sub-section (5), before omission, stood as under:

"(5) Where there are Shia wakfs but no separate Shia Wakfs Board exists at least one of the members from the categories listed in sub-section (1), shall be a Shia Muslim."

Contd. on next page

14

The Waqf Act, 1995

[Sec. 14

14. Composition of Board.—(1) The Board for a State and [the National Capital Territory of Delhi] shall consist of—

(a) a Chairperson;

(b) one and not more than two members, as the State Government may think fit, to be elected from each of the electoral colleges consisting of—

(i) Muslim Members of Parliament from the State or, as the case may be, [the National Capital Territory of Delhi];

(ii) Muslim Members of the State Legislature;

2[(iii) Muslim Members of the Bar Council of the concerned State or Union territory;

Provided that in case there is no Muslim member of the Bar Council of a State or a Union territory, the State Government or the Union territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union territory, and]

(iv) mutawallis of the [auqaf] having an annual income of rupees one lakh and above;

⁴[Explanation I.—For the removal of doubts, it is hereby declared that the members from categories mentioned in sub-clauses (i) to (iv) shall be elected from the electoral college constituted for each category.]

⁴[Explanation II.—For the removal of doubts it is hereby declared that in case a Muslim member ceases to be a Member of Parliament from the State or National Capital Territory of Delhi as referred to in sub-clause (i) of clause (b) or ceases to be a Member of the State Legislative Assembly as required under sub-clause (ii) of clause (b), such member shall be deemed to have vacated the office of the member of the Board for the State or National Capital Territory of Delhi, as the case may be, from the date from which such member ceased to be a Member of Parliament from the State or National Capital Territory of Delhi, or a Member of the State Legislative Assembly, as the case may be.]

⁵[(c) one person from amongst Muslims, who has professional experience in town planning or business management, social work, finance or revenue, agriculture and development activities, to be nominated by the State Government;

1.

Subs. by Act 27 of 2013, Sec. 13(IV)(b) for "the Union Territory of Delhi" (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).

2. Subs. by Act 27 of 2013, Sec. 13(IV)(c), for sub-clause (iii) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013). Sub-clause (iii), before substitution, stood as under:

"(iii) Muslim Members of the Bar Council of the State, and"

3. Subs. by Act 27 of 2013, sec. 4, for "wakfs" (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).

4. Ins. by Act 27 of 2013, sec. 13(IV)(b) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).

5. Subs. by Act 27 of 2013, sec. 13(III) for clauses (c) to (e) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013). Clause (c) to (e), before substitution, stood as under:

(6) In determining the number of Shia members or Sunni members of the Board, the State Government shall have regard to the number and value of Shia ¹[auqaf] and Sunni ²[auqaf] to be administered by the Board and appointment of the members shall be made, so far as may be, in accordance with such determination.

²[***]

(8) Whenever the Board is constituted or re-constituted, the members of the Board present at a meeting convened for the purpose shall elect one from amongst themselves as the Chairperson of the Board.

(9) The members of the Board shall be appointed by the State Government by notification in the Official Gazette.

15. Term of office.—The members of the Board shall hold office for a term of five years ³[from the date of notification referred to in sub-section 9 of section 14].

16. Disqualification for being appointed, or for continuing as, a member of the Board.—A person shall be disqualified for being appointed, or for continuing as, a member of the Board if—

- (a) he is not a Muslim and is less than twenty-one years of age;
- (b) he is found to be a person of unsound mind;
- (c) he is an undischarged insolvent;
- (d) he has been convicted of an offence involving moral turpitude and such conviction has not been reversed or he has not been granted full pardon in respect of such offence;
- ⁴[(da) he has been held guilty of encroachment on any waqf property;]
- (e) he has been on a previous occasion—
 - (i) removed from his office as a member or as a mutawalli, or
 - (ii) removed by an order of a competent court or tribunal from any position of trust either for mismanagement or for corruption.

COMMENTS

No person who (i) is not a Muslim and is less than 21 years of age, (ii) is of unsound mind, (iii) is an undischarged insolvent, (iv) has been convicted of an offence involving moral turpitude, (v) has been held guilty of encroachment on any waqf property and (vi) has been on a previous occasion removed from his office as a member or as a mutawalli or removed from any position of trust either for mismanagement or for corruption, can be appointed as a member, or continue to be member, of the Board.

1. Subs. by Act 27 of 2013, sec. 4, for "wakfs" (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013);
2. Sub-section (7) omitted by Act 27 of 2013, sec. 13(IV) (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013). Sub-section (7), before omission, stood as under:
 "(7) In the case of the Union territory other than Delhi, the Board shall consist of not less than three and not more than five members to be appointed by the Central Government from amongst the categories of persons specified in sub-section (1):
 Provided that there shall be one mutawalli as the member of the Board."
3. Ins. by Act 27 of 2013, sec. 14 (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).
4. Ins. by Act 27 of 2013, sec. 15 (w.e.f. 1-11-2013, vide S.O. 3292(E), dated 29th October, 2013).

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विधान सभा अता-प्र क. 7763 का परिशिष्ट का प्रपत्र-के
मध्यप्रदेश वक्फ बोर्ड भोपाल

(केन्द्रीय वक्फ अधिनियम 1995 के अन्तर्गत म.प्र. शासन द्वारा गठित)
 ताज कैम्पस नियर ताजुल मसाजिद भोपाल फोन-0755-2543175,2737341
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परिशिष्ट के
 परिशिष्ट के

नस्ति क.4 रजि. अनुपपुर

आदेश

माननीय अध्यक्ष महोदय के आदेशानुसार दिनांक 29.05.2012 के द्वारा जिला वक्फ कमेटी जिला-अनुपपुर में निम्नलिखित पदाधिकारियों एवं सदस्यों पर आधारित जिला वक्फ कमेटी अनुपपुर का गठन किया जाता है। यह कमेटी बोर्ड के निर्देशानुसार अपना कार्य सम्पादित करेगी एवं उक्त कमेटी कार्यावधि आदेश प्रसारित होने की दिनांक से एक वर्ष होगी।

क	नाम	पिता का नाम	पद	पता	मो. नं.
1	अब्दुल सलाम	शेख रेहमत	अध्यक्ष	ग्राम सामतपुर वार्ड क.8 अनुपपुर जिला अनुपपुर	9302673898
2	मो. तकी	मो. समी	उपाध्यक्ष		9617805821
3	मो. याकूब खान	अब्दुल कुददूस	सेक्रेट्री	ग्राम सामतपुर वार्ड क. 7 अनुपपुर जिला अनुपपुर	9617805821
4	मसला उददीन	हातिम अली	खजांची		
5	मो. अजहर मन्सूरी	शेख अब्दुल्ला	सह-सचिव		
6	मो. जामिन	अ. रज्जाक	सदस्य		
7	रियाज अहमद	शब्बीर अहमद	सदस्य		
8	मो. शाकिर खान	बाकर खान	सदस्य		
9	इपतेकार अहमद	अ. जव्वार	सदस्य		
10	सरफराज खान	अ. सलाम	सदस्य		
11	मो. शाकिर	शेख जुम्मन	सदस्य		
12	मो. खलील	मो. मजीद	सदस्य		
13	शेख अब्दुल्ला	शेख सहामत	सदस्य		
14	अफाक हुसेन	अजीज उददीन	सदस्य		
15	इरशाद आलम	अ. सलाम मन्सूरी	सदस्य		

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D. No 5254/29/5/12

(एस.यू.सैयद)


रा.प्र.से.

मुख्य कार्यपालन अधिकारी
 म. प्र. वक्फ बोर्ड, भोपाल

प्रतिलिपि:-

- 1 कलेक्टर महोदय, जिला-अनुपपुर को सूचनार्थ।
- 2 श्री अ. सलाम आ0 शेख रेहमत अध्यक्ष, जिला वक्फ कमेटी, अनुपपुर, निवासी ग्राम-सामतपुर, वार्ड क.8 अनुपपुर जिला-अनुपपुर को भेजकर लिखा जाता है कि आप कमेटी सभी पदाधिकारियों एवं सदस्यों को सूचित करें।
- 3 श्री मो. फहीम आ0 हाजी अब्दुल हलीम पूर्व अध्यक्ष जिला वक्फ कमेटी अनुपपुर निवासी जैतहरी थाना तहसील जैतहरी जिला अनुपपुर को सूचनार्थ।
- 4 आई.टी.शाखा. को सूचनार्थ।
- 5 आडिट शाखा (अनुपपुर) म. प्र. वक्फ बोर्ड भोपाल।

मुख्य कार्यपालन अधिकारी
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 अनुपपुर वक्फ बोर्ड
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 जिला एवं सहायक वक्फ अधिकारी
 अनुपपुर

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